

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3319 of 2020

Amit Singh @ Amit Kumar Singh Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Suraj Singh, Advocate
For the Opp. Party : Mr. Rajesh Kr. Mahtha, A.P.P.

03/29.06.2020 Defects as pointed out by the office are ignored.

Heard Mr. Suraj Singh, learned counsel for the petitioner and Mr. Rajesh Kr. Mahtha, learned A.P.P. for the State.

Petitioner has been made accused in connection with Mahila P.S. Case No. 04 of 2019 corresponding to G. R. No. 7 of 2020.

Earlier the petitioner was granted anticipatory bail by this Court in A.B.A. No. 5318 of 2019 on the condition that he shall submit the proof of delivery of the scooty bearing Registration No. JH 22B 9128 to the opposite party no. 2 as also by depositing a demand draft of Rs. 3,00,000/- drawn in favour of the opposite party no. 2 as ad interim victim compensation.

The petitioner has been unable to comply with the order passed in A.B.A. No. 5318 of 2019 and he is in custody since 05.03.2020.

It appears from the allegations made in the First Information Report is that the marriage of the informant was solemnized with the petitioner on 20.06.2018.

It has been alleged that there was a demand of Rs. 2,00,000/- and a golden chain and on non-fulfillment of which she was subjected to torture. On complaint being made to Mahila P.S., Chaibasa the matter was compromised. However, torture continued and lastly she was assaulted by the petitioner with *Lathi*.

It appears that the petitioner is in custody since 05.03.2020.

Regard being had to the period of custody undergone by the petitioner, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Chaibasa, in connection with Mahila P.S. Case No. 04 of 2019 corresponding to G. R. No. 7 of 2020.

(Rongon Mukhopadhyay, J.)